BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.1476/KB/2018
CA(IB)No.1724/KB/2019
CA(IB)No.1735/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th December 2019, At 10:30 A.M

Name of the Company	Kotak Mahindra Bank Ltd. Vs. Sri Balaji Metals and Minerals Pvt. Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

i. VIKRAM WADEHRA. — Advocate for the Financial Creditor. — Vikram Wadehra 16/12/2019.

JITENDRA LOHIA — IRP — 16/12/2019

Mr. Abhrajit Mitra Sr. Adv. / Mr. Arindhya Dutta Advs. — Corporate Debtor — 16/12/19

ORDER

Ld. Counsel for the Financial Creditor and Corporate Debtor appeared. Ld. IRP appeared.

Both the parties submitted that parties have settled the dispute. Accordingly CA(IB)No.1724/KB/2019 is filed for permission to withdraw invoking Rule 11 of the NCLT Rules. Since parties have settled the dispute. We allow this application subject to cost of Rs. 1 Lakh to be paid by the Corporate Debtor to be deposited to the Prime Minister's National Relief Fund.

In view of settlement, we allow Petitioner to withdraw the matter. Matter is disposed of as withdrawn.

We direct financial creditor to pay the fees and cost of the IRP.

CA(IB)No.1735/KB/2019 & CA(IB)No.1724/KB/2019 **are disposed of.**
IRP may file application if cost is not paid to him.

Sd

Virendra Kumar Gupta
Member (Technical)

Sd

Madan B. Gosavi
Member (Judicial)